

Import of Edible Oil

212. **SHRIMATI GEETA MUKHERJEE** : Will the Minister of **COMMERCE AND SUPPLY** be pleased to state :

(a) whether M/s Lipton India limited have been allowed to have the quota of imported edible oil cannalised through the State Trading Corporation of India, which belonged to Hindustan Lever Limited ; and

(b) if so, since when, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA :

(a) and (b) M/s Lipton India Ltd. have acquired Ghaziabad and Trichi units of M/s Hindustan Lever Ltd. Consequently industrial licence pertaining to these two units were transferred to M/s Lipton India Ltd, under IDR Act. Allocation of imported oil, which was stopped, in May, 1984 to these two units, was subsequently released in November, 1984 on transfer of Industrial Licence in the name of M/s Lipton India Ltd.

Firms Defaulting in Depositing Income Tax Amount Deducted From Salaries of Their Employees

513. **SHRI RAMASHRAY PRASAD SINGH** : Will the Minister of **FINANCE** be pleased to state :

(a) the percentage of business firms failing to deposit in time income tax amount deducted from the salaries of their employees ; and

(b) if so, the number and particulars of businessmen in Delhi arrested in 1984-85 for default ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) There are cases of failure of business firms to deposit in the income tax amount deducted from the salaries of their employees but the exact information is not available and collection

of the same will involve considerable tim and labour,

(b) During the year 1984-85, 109 prosecutions have been launched in the courts in Delhi against three companies. These are as under :

- (i) M/s Hans Raj Gupta & Company Private Ltd. and its Directors/Principal Officers ;
- (ii) M/s Alphabetics Pvt. Ltd. and its Directors/Principal Officers ; and
- (iii) M/s Bharat Agro Aviation Services Pvt. Ltd. and its Directors/Principal Officers.

In case of M/s Hans Raj Gupta & Co. Pvt. Ltd., accused company and its five Directors/Principal Officers were admitted to released on furnishing bail bonds. In other cases, after taking cognizance of the complaints, the learned Court has summoned the accused companies and their Directors/Principal Officers to appear in Court on 27-4-1985 and 26-4-1985 which dates fall in the next financial year.

Comprehensive Legislation for Narcotic Drugs

214 **SHRI N. DENNIS** : Will the Minister of **FINANCE** be pleased to state :

(a) whether Government propose to frame comprehensive legislation to consolidate and strengthen the existing laws on narcotic drugs and provide deterrent punishment for drug trafficking ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) A draft for a comprehensive legislation on narcotic drugs and psychotropic substances is at an advanced stage of finalisation. Besides consolidating, amending and strengthening the existing laws on narcotic drugs, this will seek to provide, *inter alia* for stricter control over psychotropic substances and for deterrent punishment for drug trafficking